

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.228  
CP 72 of 2019

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Gangaram Prabhudas Patel & Anr

.....Applicant

V/s

Magalam Infracon(Gujarat) Pvt Ltd & Ors

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Pavan Godiawala, Adv. a.w Ms. Priyal Parikh, Adv.

For the Respondent

: Ms. Vaibhavi Parikh, Adv. for R-1 & 2

Mr. Manoj Chouhan, Adv. a.w Neha Raj Singh, Adv. a.w

Mr. Ujjwal Singh Parmar for R-3

**ORDER**

Ld. Counsel for the R-1 & 2 submitted that they have complied the earlier order. Ld. Counsel for respondent no.3 submitted that they have not received the copy of application. Applicant is directed to serve copy of application upon respondent no.3 and respondent no.3 to file reply within one-week after receiving the copy of application. Ld. Counsel for the applicant seeks time to file rejoinder to the reply filed by respondent no.1 & 2.

List for further consideration on 12.09.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**